

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 5
(IB)-532(PB)/2019

IN THE MATTER OF:

ICICI Prudential Venture Capital Fund, Real

Estate Scheme

.....

Petitioner

v.

Esthetic Buildtech Pvt. Ltd.

.....

Respondent

SECTION : UNDER SECTION 7 of the IBC, 2016

Order delivered on 05.03.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the petitioner : Mr. Arun Kathpalia, Sr. Adv. with Mr. Rakesh
Sinha, Mr. Angad Verma, Advs.
For the respondent : Mr. Mrinal Harshvardhan, Adv.

ORDER

Notice of the petition.

Mr. Mrinal Harshvardhan, accepts notice on behalf of the respondent. A copy of the complete paper book has already been furnished to him. He seeks and is granted two weeks time to file his reply, vakalatnama and board resolution of the corporate debtor with a copy in advance to the counsel for the petitioner.

Rejoinder, if any, be filed within a week thereafter with a copy in advance to the counsel opposite.

List for arguments on 28.03.2019.

Sd/-

(M. M. KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)